

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **02.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : IDBI Capital Markets & Securities Ltd
Vs
Surana Industries Ltd

MAIN PETITION NUMBER : TCP/95/IB/2017

(IA/MA) APPLICATION NUMBERS

MA/360/IB/2018; MA/826/2019

ORDER

MA/360/IB/2018

Present: Ld. Counsel Shri. J Manivannan for the Applicant.

Ld. Counsel Shri. Krishna Mishra for the Respondent No. 4.

Respondent No. 2 is stated to be in liquidation.

Ld. Counsel Ms. Vaani for Respondent No. 1.

Arguments heard.

Parties are given liberty to file written synopsis of arguments not exceeding five pages within two weeks from today.

List the application for clarifications if any on **18.06.2024**.

MA/826/2019

Present: Ld. Counsel Shri. J Manivannan for the Applicant.

Ld. Counsel Ms. Deepa Mariappan for the Respondent No. 2.

Ld. Counsel Shri. K Moorthy for the Respondents No. 5 and 7.

Ld. Counsel Ms. Vaani for Respondent No. 1.

Ld. Counsel Ms. Melaka for Respondents No. 9 and 10.

Ld. Counsel Ms. Lekha Sowjanya for the Respondent No. 14.

Ld. Counsel Shri. Bathrinarayan for the Respondent No. 6.

Ld. Counsel Ms. Ramya for Income Tax Department.

Ld. Counsel Shri. Swathish Kumar for Respondent No. 4.

None for the other Respondents.

Arguments advanced by Ld. Counsels for the parties.

Parties are given liberty to file written synopsis of arguments not exceeding five pages within two weeks from today.

List the application for clarifications if any on **18.06.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)